

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2824
ANSWERED ON:06.08.2015
Legislation against Honour Killing
Kher Smt. Kirron

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the present status of the follow-up action taken on the 242nd report of Law Commission on "Prevention of Interference with the Freedom of Matrimonial Alliance";
- (b) whether all the States/UTs have submitted their responses thereto and if so, the details thereof;
- (c) the time by which the legislation on the issue is likely to be finalized; and
- (d) the other steps taken/being taken by the Government in this regard?

Answer

A N S W E R
MINISTER OF LAW AND JUSTICE
(SHRI D. V. SADANANDA GOWDA)

(a) and (b)

This Department had sought for the comments/views of the State Governments/Union-territory Administrations on the 242nd Report of the Law Commission titled "Prevention of Interference with the Freedom of Matrimonial Alliances (in the name of Honour and Tradition)", 2012. Till date, comments/views of 27 States Governments namely, Andhra Pradesh, Arunachal Pradesh, Assam, Chhattisgarh, Goa, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Meghalaya, Mizoram, Nagaland, Odisha, Punjab, Rajasthan, Uttar Pradesh, Uttarakhand, West Bengal and all Union territory Administrations have been received on the said Report. Responses of remaining State Governments are awaited.

(c) and (d)

After considering the comments of all the State Governments/Union-territory Administrations and having wider consultation with the stakeholders, a policy decision to enact the legislation on the subject will be taken. In view of the above, it may not be possible to fix any time frame in this regard.